

National Company Law Tribunal

Allahabad Bench

CP NO. 32/ND/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017

NAME OF THE COMPANY: Model Tanners Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 397/398

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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2.

CP No. 32/ND/2014

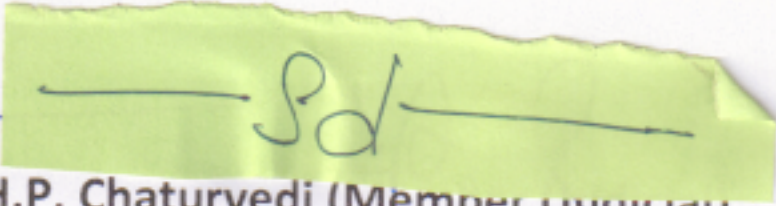
Advocate, Sri Ahutosh Kumar for the petitioner. Proxy for the respondent counsel Sri Nishant Mishra. In the present matter, the argument in respect of the maintainability of the petition CA No. 23/2017 were heard but the order is not pronounced to await the report from Administrator.

Subsequent, thereto Sri P. Nagesh, learned Administrator filed his supplementary report, to which, the comments/ objection, if any, were invited from concern parties. The same are now filed. Hence, this court can proceed for order in respect of I.A. No. 23/2017.

At this stage, the petitioner counsel pointed out about his C.A No. 102/2017 seeking for a direction of this Tribunal to refer the disputed signature made in original share certificates to a handwriting expert. The respondent counsel is at liberty to file reply to the same. The counsel for both parties submits that some settlement talks are going on. Hence, they need some time.

Hence, the matter be listed on 14th September, 2017.

Date: 21.08.2017


Shri H.P. Chaturvedi (Member Judicial)